

GOVERNMENT OF INDIA
MINISTRY OF LAW & JUSTICE
RAJYA SABHA
QUESTION NO07.03.2011
ANSWERED ON
STATUS OF LEGAL EDUCATION IN ORISSA .

1175

SHRI RUDRA NARAYAN PANY

Will the Minister of COALLAW & JUSTICE be pleased to state :-

- (a) what is the position of legal education in the country with, a special reference to Orissa;
- (b) whether it is a fact that there is no Government Law College in the State, so far;
- (c) whether it is also a fact that the private law colleges are imparting legal education since the last three decades without getting any assistance or grants-in-aid from Government;
- (d) if so, the details thereof; and
- (e) whether any proposal is pending with Government to provide some assistance or any grant-in-aid to these institutions?

ANSWER

MINISTER OF LAW AND JUSTICE

(DR. M. VEERAPPA MOILY)

(a)The Advocates Act of 1961 has conferred on the Bar Council of India the power to lay down standard of Legal Education in India including Orissa State. The Bar Council of India is attending to this work meticulously.

(b)Following Government Law University/Law Colleges are in the State of Orissa:

(i)The National Law University, Orissa has been established by the State `Government of Orissa.

(ii)University Department of Law of the Utkal University, Bhubneshwar.

(iii)Lingraj Law College, Brahampur is a constituent unit of Berhampur University, Berhampur.

(c)&(d) This Department have no information.

(e)No proposal is pending with this Department for providing assistance or grants-in-aid to such institutions.